

**SUPREME COURT OF INDIA**

Pasupati Overseas Pvt. Ltd.

Vs.

Collector of Customs

(S.P.Bharucha, V.N.Khare and D.P.Mohapatra JJ.)

07.10.1999

**ORDER**

The Text below is only a summarized version of the order pronounced

Appellant claimed remission of duty on ground of pilferage and drainage or other types of loss. Supreme Court decided not to give any decision as remission of duty were claimed on very vague grounds.